

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No.90 of 2003

Jabalpur, this the 18th day of Februrary, 2003.

Hon'ble Mr. R.K.Upadhyaya- Member (Admnv.)
Hon'ble Mrs. Meera Chhibber- Member (J)

Smt. Naseem Bani Widow of Sher Khan,
aged 38 years, Designation Announcer
at Railway Station, Gwalior, R/o
Gwalior.

-APPLICANT

(By Advocate- MR.N.C.Jain)

Versus

1. Union of India through
Secretary to Rail Mantralaya,
Rail Bhawan, Delhi.
2. Divisional Railway Manager (P),
Personal Branch, Jhansi.
3. Station Master, Gwalior.

-RESPONDENTS

O R D E R (ORAL)

By R.K.Upadhyaya, Member (Admnv.):

By this application, the applicant has challenged the order of transfer dated 31.1.2003 (Annexure A-1). It is claimed by the applicant that she has been declared surplus in Commercial Department and has been transferred to the office of Senior Electrical Enginner Telephone (SEET for short) Gwalior. The learned counsel for the applicant states that a representation dated 5.2.2003 (Annexure A-4) against the impugned order of transfer has been made to respondent No.2, but the same has not yet been disposed of so far. It is also stated by the learned counsel that the applicant has not been relieved so far in pursuance to the impugned order of transfer.

2. After hearing the learned counsel of the applicant and after perusal of the records made available at the time of admission, we are of the opinion that the

representation of the applicant should be disposed of before implementation of the impugned order of transfer. For this purpose, without expressing any opinion on the merits of the claim of the applicant, we direct the applicant to send a copy of this order alongwith copy of the O.A. to respondent No.2 with a copy to respondent No.3 for information within two weeks from today. If the applicant complies with our directions, the respondent No.2 is directed to dispose of the pending representation of the applicant against the impugned order of transfer dated 31.1.2003 (Annexure A-1) by speaking order within four weeks from the date of receipt of copy of this order. He is also directed to communicate the same to the applicant promptly. Pending decision on the representation by respondent No.2, the status-quo as available today is directed to be maintained.

3. In view of our directions in the preceding paragraph, this O.A. is disposed of at the admission stage. Let the copy of this order be supplied to the Standing Counsel of the Railways as well as the applicant's counsel.


(Meera Chhibber)
Member (J)


(R.K. Upadhyaya)
Member (A)

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